



State University of Performing and Visual Arts, Rohtak Act, 2014

Act 24 of 2014

Keyword(s):
Visual Arts, University

Amendments appended: 10 of 2019, 26 of 2021, 19 of 2023

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PART-I
HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 5th August, 2014

No. Leg. 30/2014.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 25th July, 2014, and is hereby published for general information :—

(HARYANA ACT NO. 24 OF 2014)

**STATE UNIVERSITY OF PERFORMING AND VISUAL ARTS,
ROHTAK ACT, 2014**

AN

ACT

to upgrade the integrated campus of Government Technical Institution(s) Society, Rohtak, comprising of four institutes namely State Institute of Fine Arts, State Institute of Design, State Institute of Film and Television and State Institute of Urban Planning and Architecture into a leading University to facilitate and promote studies and research in emerging areas of higher education with focus on new frontiers of Design, Fine Arts, Film and Television, Urban Planning and Architecture, and also to achieve excellence in these and connected fields.

Be it enacted by of the Legislature of the State of Haryana in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called State University of Performing and Visual Arts, Rohtak Act, 2014.
- (2) It shall come into force at once.
2. In this Act and in all Statutes, Ordinances and Regulations made thereunder, unless the context otherwise requires,—
 - (a) "All India Council for Technical Education" means All India Council for Technical Education established under the All India Council for Technical Education Act, 1987 (Central Act 52 of 1987);
 - (b) "appointed day" means the day on which this Act shall come into force;
 - (c) "Council of Architecture" means the Council constituted under section 3 of the Architects Act, 1972 (Central Act 20 of 1972);
 - (d) "Council of Scientific and Industrial Research" means the Council of Scientific and Industrial Research, New Delhi, an agency of the Government of India;

Short title and commencement.

Definitions.

- (e) "employee" means any person appointed by the University and includes teachers and all other staff of the University;
- (f) "fee" means fee collected by the University from the students by whatever name called, which is not refundable;
- (g) "Government" means the Government of the State of Haryana in the administrative department;
- (h) "Performing and Visual Arts" mean the form of art such as fine arts, design, urban planning and architecture, film and television, ceramics, drawing, painting, sculpture, print making, crafts, photography, video, film making, and involve aspects of the visual arts as well as other related areas;
- (i) "Schedule" means Schedule appended to this Act;
- (j) "State" means the State of Haryana;
- (k) "Society" means Government Technical Institution Society, Rohtak registered vide No. 01 year 2007-08, dated 28.06.2007 under section 21 of the Societies Registration Act, 1860;
- (l) "Statutes", "Ordinances" and "Regulations" mean respectively the Statutes, Ordinances and Regulations of the University made under this Act;
- (m) "University" means State University of Performing and Visual Arts, Rohtak, as incorporated under this Act;
- (n) "University Grants Commission" means the Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956);
- (o) "University teachers" mean Professors, Associate Professors, Assistant Professors and such other persons, as may be appointed for imparting instructions or conducting research in the University or in any institution maintained by the University and are designated as teachers by the Ordinances.

Incorporation.

3. (1) There shall be a body corporate by the name of State University of Performing and Visual Arts, Rohtak comprising of the Chancellor, the Vice-Chancellor, the members of the Court, the Executive Council, the Academic Council and all persons, who may hereafter become or be appointed as such officers or members, so long as they continue to hold such office or membership.

(2) The University shall have perpetual succession and a common seal with power to acquire, hold and dispose of property and to contract, and may by the said name sue or be sued.

Bar on conferring, grant or issuing degrees, diplomas or certificates by unauthorized institutions.

4. (1) Notwithstanding anything contained in this Act or any other State law for the time being in force, no person or institution, other than the University, shall confer, grant or issue or hold himself or itself out as entitled to confer, grant or issue any degree, diploma or certificate in the specified area of knowledge assigned to it within the territorial jurisdiction of the University

which is identical with or is a colourable imitation of any degree, diploma or certificate conferred, granted or issued by the University.

(2) Contravention of the provisions of sub-section (1) shall be an offence.

(3) Where an offence under this section has been committed by an institution, every person in charge of and responsible to the institution for the conduct of its business at the time of the commission of the offence, shall be deemed to be guilty of the offence and shall be liable to be proceeded against as per law.

(4) Notwithstanding anything contained in sub-section (3), where an offence under this section has been committed by an institution and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any partner, director, manager, secretary or other officer of the institution, such partner, director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished as per law.

Explanation.— For the purposes of this section, “institution” means any body corporate and includes a firm or other association of individuals.

5. (1) All properties, movable and immovable and all the interests of whatsoever nature and kind therein owned by the Society, courses run thereunder and all the posts created and filled, whole staff of officers and officials working in the said institutions before the commencement of this Act, shall vest in the University: Vesting of assets and liabilities.

Provided that the only that staff of the officers and officials shall be taken over who fulfils the qualifications if any prescribed by the University Grants Commission and if a person does not fulfils the qualifications for a post, for which University Grants Commission has laid down the qualifications, then he shall be adjusted against the post for which he fulfils the qualifications.

(2) All debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done in respect of the University shall be deemed to have been incurred, entered into, or engaged to be done by, with or for the University. Teaching of University.

6. The University shall exercise the following powers and perform the following functions, namely:- Powers and functions of University.

(a) to provide facilities and promote studies and research in emerging areas of fine arts, design, urban planning and architecture, film and television, including new frontiers of fine arts, design, urban planning and architecture, film and television and also to achieve excellence in these and connected fields;

(b) to hold examinations and grant degrees, diplomas and other academic distinctions or titles to persons in the fields of

emerging areas of fine arts, design, urban planning and architecture, film and television, including new frontiers of fine arts, design, urban planning and architecture, film and television and also to achieve excellence in these and connected fields etc.;

(c) to confer honorary degrees or other distinctions on approved persons, in the manner laid down in the Statutes;

(d) to institute prizes, medals, research studentships, exhibitions and fellowships;

(e) to receive gifts, donations or benefactions from the Government and to receive gifts, donation and transfers of movable or immovable property from transferors, donors, testators, as the case may be and to create such corpus fund with the donations so received for the welfare of the University;

(f) to institute principalship, professorship, associate professorship, assistant professorship and to create other posts of any description required by the University and to appoint persons to such posts;

(g) to co-operate with educational and other institutions in India and abroad having objectives similar to those of the University in such manner, as may be conducive to their common goals;

(h) to provide instructions, including correspondence and such other courses, to such persons as are not members of the University, as it may determine;

(j) to borrow with the approval of the Government, on the security of the property of the University, money for the purposes of the University;

(i) to supervise, control and regulate the residence, conduct and discipline of the students of the University and institutions within the jurisdiction of the University;

(k) to acquire, hold, manage, lease or dispose of any property, movable or immovable including trust and endowment properties, for the purpose of the University;

(l) to assess the needs of the State and the country in terms of subjects, fields of specialization, levels of education and training of manpower both on short and long term basis and to initiate necessary programmes to meet those needs;

(m) to organize training, advanced studies and research programmes based on a deep understanding of the trends in design,

- performing and visual arts, architecture, as the University may think fit;
- (n) to promote research, design and developmental activities that have a relevance to social needs and the development programmes of the State;
 - (o) to initiate measures to enlist the private sector and Government employers to provide complementary facilities;
 - (p) to provide for continuous experimentation in imparting knowledge, organization of training and preparation of textbooks and other instrumental materials;
 - (q) to arrange for progressive introduction of continuous evaluation and reorientation of the subject in educational measurement;
 - (r) to further entrepreneurial ability among its students;
 - (s) to educate the public with regard to the requirement of, and opportunities in the profession of Fine Arts, Design, urban planning and architecture, film and Television and its responsibilities and service to the society.

7. The University shall be open to all persons irrespective of sex, race, creed, religion, caste or class; and no test or condition shall be imposed as to religion, belief or profession in admitting or appointing members, students, teachers, workers or in any other connection whatsoever and no benefaction shall be accepted which in the opinion of the authorities of the University involves conditions or obligations opposed to the spirit and objectives of this provision:

University open to all races, classes, castes and creeds.

Provided that nothing contained in this section shall be deemed to prevent the University from making any special provisions in respect of weaker sections of the society and in particular Scheduled Castes and Scheduled Tribes, Other Backward Classes and Special Backward Classes etc.

8. All teaching in the University shall be conducted by and in the name of the University, in accordance with the Statutes, Ordinances and Regulations made in this behalf.

Teaching of University.

9. The following shall be the officers of the University, namely:—

Officers of University.

- (i) the Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Controller of Finance;
- (iv) Deans;
- (v) Registrar; and

Chancellor.

- (vi) such other persons in the service of the University, as may be declared by the Statutes to be Officers of the University.
10. (1) The Governor of Haryana by virtue of his office shall be the Chancellor of the University.
- (2) The Chancellor shall be the head of the University.
- (3) The Chancellor shall, if present, preside over the convocation of the University for conferring degrees and meetings of the Court.
- (4) The Chancellor shall have the right-
- (i) to cause an inspection to be made, by such person or persons as he may direct, of the University, its buildings, laboratories and equipment and of any institution maintained by the University and also of the examinations, teaching and other work conducted or done by the University; and
- (ii) to cause an inquiry to be made in like manner in respect of any matter connected with the administration of finances of the University, colleges or institutions.
- (5) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and on receipt of such notice, the University shall have the right to make such representation to the Chancellor, as it may consider necessary.
- (6) After considering the representation, if any, made by the University, the Chancellor may cause to be made such inspection or inquiry as is referred to in sub-section (4).
- (7) Where any inspection or inquiry has been caused to be made by the Chancellor, the University shall be entitled to appoint a representative, who shall have the right to be present and to be heard at such inspection or inquiry.
- (8) The Chancellor may, if the inspection or inquiry is made in respect of the University or any institution maintained by it, address the Vice-Chancellor with reference to the result of such inspection or inquiry and the Vice-Chancellor shall communicate to the Executive Council, the views of the Chancellor and the action to be taken thereon as advised by the Chancellor.
- (9) The Executive Council shall communicate through the Registrar to the Chancellor, such action, if any, as it proposes to take or has taken upon the result of such inspection or inquiry.
- (10) Where the Executive Council does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Executive

Council, issue such directions, as he may think fit and the Executive Council shall comply with such directions.

(11) Without prejudice to the foregoing provisions of this section, the Chancellor may, by order in writing, annul any proceedings of the University, which in his opinion are not in conformity with this Act, the Statutes, the Ordinances or the Regulations:

Provided that before making any such order, he shall call upon the University to show cause why such an order should not be made, and if any cause is shown within a reasonable time, he shall consider the same.

(12) The Chancellor may, at any time, require or direct the University to act in conformity with the provisions of this Act, the Statutes, Ordinances and Regulations made thereunder.

(13) The powers exercised by the Chancellor under sub-sections (11) and (12) shall not be called in question in any Civil Court.

(14) Any employee of the University, who is aggrieved by the decision of the Executive Council or the Vice-Chancellor in respect of any disciplinary action taken against him, may address a memorial to the Chancellor, in such manner, as may be prescribed by Statutes and the decision of the Chancellor shall be final.

(15) The Chancellor shall have such other powers, as may be prescribed by the Statutes.

11. (1) The Government shall constitute a Selection Committee consisting of Additional Chief Secretary/Principal Secretary / Secretary to Government of Haryana, Technical Education Department as Chairman, one nominee of the Chancellor and one nominee each of the Executive Council and Institutions of repute in the field of Performing and Visual Arts, which shall prepare a panel of at least three names, in alphabetical order, from which the Chancellor shall appoint the Vice-Chancellor, on the advice of the Government. The terms and conditions of service of the Vice-Chancellor shall be determined by the Chancellor, on the advice of the Government. In view of the specific fields, the Vice-Chancellor shall be a renowned personality at least of the rank of Professor from the field of Fine Arts, design, Urban Planning and Architecture, Film and Television. The Vice-Chancellor shall be appointed solely on academic considerations. He shall be a distinguished educationist having commitment to the values for which the University stands and abilities to provide leadership to the University by his academic worth, administrative competence and moral stature:

Vice-Chancellor.

Provided that the founder Vice-Chancellor shall be appointed by the Chancellor on the recommendations of the State Government.

(2) The Vice-Chancellor shall hold office for a period of three years, which may be renewed for not more than one term:

Provided that he shall cease to hold the office on attaining the age of sixty-eight years irrespective of the fact that his term has not expired.

(3) The Chancellor may, on the advice of the Government, cause an inquiry to be held in accordance with the principles of natural justice and remove the Vice-Chancellor from office, if he is found on such inquiry, to be a person patently unfit to be continued in such office.

(4) If the Vice-Chancellor is unable to perform his duties owing to his temporary incapacity on account of illness or any other reasons, or the office of the Vice-Chancellor falls vacant due to death, resignation or otherwise, the Chancellor may make arrangement for the performance of duties of the Vice-Chancellor until the existing Vice-Chancellor is able to resume his office or until a regular Vice-Chancellor is appointed, as the case may be.

(5) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.

(6) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act, except in the matters involving creation or abolition of a faculty, department or post and the matter involving appointment or removal of an employee:

Provided that the Vice-Chancellor before exercising powers under this section shall record in writing the reasons, why the matter cannot wait till the meeting of the authority concerned:

Provided further that if the authority concerned is of the opinion that such action ought not to have been taken by the Vice-Chancellor, it may refer the matter to the Chancellor whose decision thereon shall be final:

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to represent to the Executive Council within one month from the date on which decision on such action is communicated to him and thereupon the Executive Council may confirm, modify or reverse the action taken by the Vice-Chancellor.

(7) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the Statutes or Ordinances.

Registrar.

12. (1) The Registrar shall be appointed by the Chancellor on the advice of the Government. The terms and conditions of service of the Registrar shall be determined by the Chancellor, on the advice of the Government.

(2) The Registrar shall be the Chief Administrative Officer of the University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.

13. The manner of appointment, powers and duties of other officers of the University shall be such, as may be prescribed by the Statutes. Other officers.

14. The following shall be the authorities of the University, namely:— Authorities of University.

- (i) the Court;
- (ii) the Executive Council;
- (iii) the Academic Council;
- (iv) the Finance Committee;
- (v) the Faculties;
- (vi) the Planning Board; and
- (vii) such other authorities, as may be declared by the Statutes to be the authorities of the University.

15. (1) The constitution of the Court and the term of office of its members shall be prescribed by the Statutes. Court.

(2) Subject to the provisions of this Act, the Court shall have the following powers and functions, namely:—

- (a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
- (b) to consider and pass resolution on the annual report, annual budget, annual account of the University and on the audit report of such accounts;
- (c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and
- (d) to perform such other functions, as may be prescribed by the Statutes.

16. (1) The Executive Council shall be the principal executive body of the University. Executive Council.

(2) The constitution of the Executive Council, the term of office of its members and its powers and duties shall be such, as may be prescribed by the Statutes.

17. (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and Ordinances, co-ordinate and exercise general supervision over all academic policies of the University. Academic Council.

(2) The constitution of the Academic Council, the term of office of its members and its powers and duties shall be such as may be prescribed by the Statutes.

- Faculties.** 18. The constitution and functions of the faculties shall be such, as may be prescribed by the Statutes.
- Finance Committee.** 19. The constitution of the Finance Committee, the term of office of its members, its powers and duties shall be such, as may be prescribed by the Statutes.
- Planning Board.** 20. The constitution and functions of the Planning Board shall be such, as may be prescribed by the Statutes.
- Statutes and their scope.** 21. Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:-
- (a) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;
 - (b) the classification, mode of appointment, powers and duties of the teachers and the officers of the University;
 - (c) the conditions of the service including provision for pension or provident fund or insurance scheme for the benefit of the employees of the University;
 - (d) the conferment of honorary degrees;
 - (e) the establishment and abolition of faculties and departments;
 - (f) the institution of fellowships, scholarships, studentships, exhibitions, medals and prizes;
 - (g) the maintenance of discipline among the students ;
 - (h) the delegation of powers vested in the authorities or officers of the University; and
 - (i) all other matters which by this Act, are to be or may be provided for, by the Statutes.
- Statutes how made.** 22. (1) On the commencement of this Act, the Statutes of the University shall be those as set out in the Schedule:
- Provided that the authorities of the University constituted under the Statutes framed before the commencement of this Act shall continue to exercise all the powers and perform all the functions under this Act, till such authorities are constituted in terms of the Statutes set out in the Schedule referred to above.
- (2) The Government or the Executive Council may, from time to time, make new or additional statutes or may amend or repeal the statutes in the manner hereinafter provided in this section:
- Provided that the Executive Council shall not make, amend or repeal any Statute, affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expressing

an opinion in writing on the proposed changes and any opinion so expressed, shall be considered by the Executive Council.

(3) The Academic Council may propose to the Executive Council a draft of any Statute relating to academic matters for consideration by the Executive Council.

(4) Every new Statute or addition to the Statute or any amendment or repeal of a Statute shall require the approval of the Chancellor, who may approve, disapprove or remit it for further consideration. A Statute passed by the Government or the Executive Council shall have no validity until it has been assented to by the Chancellor.

(5) Notwithstanding anything contained in the foregoing subsections, the Chancellor, either suo motu or on the advice of the Government, may direct the Executive Council, to make, amend or repeal the Statutes in respect of any matter specified by him and if the Executive Council fails to implement such a direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council for its inability to comply with such direction, make, amend or repeal the Statutes suitably.

23. Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:-

Ordinances and their scope.

- (a) the admission of students to the University and their enrolment as such;
- (b) the courses of study to be laid down for all degrees, diplomas and certificates of the University;
- (c) the conditions under which students shall be admitted to the degree or diploma courses and to the examination of the University and eligibility for such degrees and diplomas;
- (d) the fees to be charged from courses of study in the University and for admission to the examinations, degrees and diplomas of the University; and further to make progressively the fee structure so flexible that the courses could become self financing to the extent possible;
- (e) the conditions of the award of fellowships, studentships, exhibitions, medals and prizes;
- (f) the conduct of examinations, including the terms of office and manner of appointment and the duties of examiners and moderators;
- (g) the conditions of residence of students of the University; and
- (h) all other matters which by this Act or the Statutes are to be made or may be provided for by the Ordinances.

Ordinance how made.

24. (1) The Ordinances shall be made, amended, repealed or added to by the Executive Council:

Provided that no Ordinance shall be made-

- (i) affecting the admission or enrolment of students or prescribing examinations to be recognized as equivalent to the University examinations; and
- (ii) affecting the conditions, mode of appointment or duties of examiners or the conduct or standard of examination or any courses of study;

unless the draft of such an Ordinance has been proposed by the Academic Council.

(2) The Executive Council may return to the Academic Council for reconsideration, either in whole or in part, any draft proposed by the Academic Council under sub-section (1) alongwith its suggestion:

Provided that the Executive Council shall not amend the draft proposed by the Academic Council itself. It may, however, reject such draft, if not found suitable when submitted to it by the Academic Council for the second time.

(3) All Ordinances made by the Executive Council shall have effect from such date, as it may direct and every Ordinance made shall be communicated, as soon as may be, to the Chancellor.

Regulations.

25. (1) The authorities of the University may make Regulations consistent with this Act, the Statutes and the Ordinances—

- (a) laying down the procedure to be observed at their meetings; and
- (b) providing for all matters which by this Act, the Statutes or the Ordinances are prescribed by Regulations.

(2) Every authority of the University shall make Regulations providing for giving of notice to the members of such authority of the dates of meetings and of the business to be considered at meetings and for the keeping of a record of the proceedings of the meetings.

Annual report.

26. The annual report of the University giving details of broad programmes, policies and finances, amendments of Statutes and Ordinances made during the year under report, shall be prepared under the directions of the Executive Council and shall be submitted to the Court on or after such date, as may be prescribed by the Statutes and the Court shall consider the report in its annual meeting.

Funds and accounts.

27. (1) The University shall have a general fund to which shall be credited—

- (a) its income from fees, grants, donations, fine and gifts, if any;
- (b) any contribution or grant made by the Central Government, the University Grants Commission, All India Council for Technical Education or like authority, any

local authority or any corporation owned or controlled by the Government; and
(c) endowments and other receipts.

(2) The University may have such other funds as may be prescribed by the Statutes.

(3) The funds and all moneys of the university shall be managed in such manner as may be prescribed by the Statutes.

(4) The Government may, every year, provide grant-in-aid to facilitate and promote studies and research.

28. (1) The annual accounts and the balance-sheet of the University shall be prepared under the directions of the Executive Council and shall at least once every year and at intervals of not more than fifteen months be audited by the Director, Local Audit, Haryana or any other auditor that may be appointed by the Government. The annual accounts when audited shall be published in the Haryana Government Gazette and a copy of the annual accounts along with the report of the Director, Local Audit, Haryana or the auditor shall be submitted to the Court and the Chancellor along with the observations of the Executive Council. Any observations made by the Chancellor on the annual accounts shall be brought to the notice of the Court and observations of the Court, if any, shall after being considered by the Executive Council, be submitted to the Chancellor.

Annual accounts.

(2) The annual accounts and the balance sheet of the University shall also be submitted to the Government at the time of its submission to the Chancellor.

29. (1) Every salaried officer and teacher, except the Vice-Chancellor shall be appointed under a written contract, which shall be lodged with the University and any dispute arising out of a contract between the University and any of the officer or teacher shall, at the request of the teacher or officer concerned or at the instance of the University, be referred to a Tribunal of arbitration consisting of one member appointed by the Executive Council, one member nominated by the officer or teacher concerned and one nominee of the Chancellor. The decision of the majority of the members of the Tribunal shall be final and no suit shall lie in any civil court in respect of the matter decided by the Tribunal.

Conditions of service of officers and teachers.

(2) Every such request shall be deemed to be a 'submission to arbitration within the meaning of the Arbitration and Conciliation Act, 1996 (Central Act 26 of 1996).

30. (1) The University shall institute, for the benefit of its officers, teachers and other employees, pension, provident fund and insurance fund, as it may deem fit.

Pension, provident fund and insurance fund.

- (2) Where any provident fund and insurance fund have been so constituted, the provisions of the Provident Fund Act, 1925 (Central Act 19 of 1925), shall be applicable.
- Vacancy not to invalidate proceedings.**
- 31.** No act done, or proceeding taken, under this Act by any authority or other body of the University shall be invalid merely on the ground of any—
- vacancy or defect in the constitution of the authority or body; or
 - defect or irregularity in election, nomination or appointment of a person acting as a member thereof; or
 - defect or irregularity in such act or proceeding, not affecting the merits of the case.
- Certain disputes to be referred to Chancellor.**
- 32.** If any question arises whether any person has been duly elected or appointed as, or is entitled to be, a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.
- Powers to remove difficulties.**
- 33.** If any difficulty arises with respect to the establishment of the University or in connection with the first meeting of any authority of the university or otherwise in first giving effect to the provisions of this Act, the Government may, at any time, before any authority of the University has been constituted, by order, make any appointment or do anything, consistent, so far as may be, with the provisions of this Act, which appears to it necessary or expedient for the purposes of removing the difficulty and every such order shall have effect as if such appointment or action had been made or taken in the manner provided in this Act.
- Creation of teaching and non-teaching posts.**
- 34.** Notwithstanding anything contained in this Act, the university shall, not create any teaching and non-teaching posts or revise the pay scales of the teaching and non-teaching employees without obtaining the prior approval of the Government:
- Provided that the Government may delegate its powers under this section to the Vice-Chancellor or the Executive Council as and when the need arises for smooth functioning and growth of the University.
- Protection of action taken in good faith.**
- 35.** No suit or other legal proceedings shall lie against any officer or employee of the University for anything which is in good faith done or intended to be done in pursuance of any of the provisions of this Act, the Statutes or Ordinances.

THE SCHEDULE

**(STATUTES OF STATE UNIVERSITY OF PERFORMING AND VISUAL
ARTS, ROHTAK BILL, 2014)**

(see section 24)

1. (i) The Vice-Chancellor shall be ex-officio Chairman of the Executive Council, the Academic Council and the Finance Committee, and shall, in the absence of the Chancellor, preside over the convocations of the University held for conferring degrees and over the meetings of the Court. The Vice-Chancellor shall be entitled to be present at, and to address, any meeting of any authority or other body of the University, but shall not be entitled to vote thereat, unless he is member of such authority or body. Powers and duties of Vice-Chancellor.
- (ii) It shall be the duty of the Vice-Chancellor to see that the provisions of this Act, the Statutes, the Ordinances and the Regulations are duly observed and he shall take all necessary steps to ensure such observance.
- (iii) The Vice-Chancellor shall have the power to convene or cause to be convened meetings of the Court, the Executive Council, the Academic Council and the Finance Committee and any other authority or body of the University.
- (iv) The Vice-Chancellor shall exercise general control over the affairs of the University and shall give effect to the decision of the authorities of the University.
- (v) The decision of the Vice-Chancellor regarding seniority for nomination to the various authorities or bodies of the University, shall be final.
2. (i) The Registrar shall be ex-officio Secretary of the Executive Council and Faculties but shall not be deemed to be a member of any of these authorities, and shall be ex-officio Member-Secretary of the Court and the Academic Council. Registrar.
- (ii) When the office of the Registrar is vacant or when the Registrar is by reason of illness, or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person, as the Vice-Chancellor may appoint temporarily for the purpose till the regular appointment is made by the Chancellor on the advice of Government:

Provided that where the temporary arrangement is made against the vacancy, the period for such temporary arrangement shall not exceed six months and the Registrar shall be appointed within this period.

(iii) It shall be the duty of the Registrar-

- (a) to be the custodian of the records, common seal and such other property of the University, as the Vice-Chancellor shall commit to his charge;
- (b) to issue all notices convening meetings of the Court, the Executive Council, the Academic Council, the Faculties and of any committee appointed by any authority of the University;
- (c) to keep the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Faculties and any Committee appointed by the authorities of the University;
- (d) to conduct the official correspondence of the Court, the Executive Council, the Academic Council and the Faculties;
- (e) to supply to the Chancellor, copies of the agenda, the minutes of the meetings of the authorities of the University, as soon as they are issued; and
- (f) to perform such other duties, as may, from time to time, be assigned to him, by the Vice-Chancellor.

(iv) The Registrar shall have power to administer warning or to impose the penalty of censure or withholding of increments upon such of the employee, excluding teachers of the University and the academic staff, as may be specified in the orders of the Executive Council and to suspend them with pending enquiry:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(v) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (iv).

(vi) In case the inquiry discloses that a punishment, beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry make a report to the Vice-Chancellor along with his recommendations:

Provided that an appeal shall lie to the Executive Council against an order of the Vice-Chancellor imposing any penalty.

(vii) The Registrar shall be the authorized officer to enter into agreements, sign documents and authenticate records on behalf

of University and shall act in such capacity when the appropriate authority of the University has taken a decision in the matter. The Registrar shall also exercise such other powers and perform such other duties, as may be prescribed by Statutes or the Ordinances.

3. (1) The Controller of Finance shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendations of Vice-Chancellor on such terms and conditions, as may be prescribed by the Statutes. Controller of Finance.

(2) The Controller of Finance shall be the ex-officio Secretary of the Finance Committee but shall not be deemed to be a member of such committee.

(3) When the office of the Controller of Finance is vacant or when the Controller of Finance is by reason of illness or any other cause is unable to perform the duties of his office, the duties of the office shall be performed by such person, as the Vice-Chancellor may appoint for the purpose.

(4) The Controller of Finance shall—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policies; and

(b) perform such other functions, as may be assigned to him by the Executive Council or as may be prescribed by the Statutes.

(5) Subject to the control of the Executive Council, the Controller of Finance shall—

(a) hold and manage the property and investments of the university including trust and endowed property;

(b) ensure that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and that all the budget is utilized for the purpose for which it is granted or allotted;

(c) be responsible for the preparation of annual accounts and the budget of the University and for their presentation to the Executive Council;

(d) keep a constant watch on the state of the cash and bank balances and on the state of investments;

(e) watch the progress of the collection of revenue and advise on the method of collection to be employed;

(f) ensure that registers of buildings, land, furniture and equipment are maintained up-to-date and that stock checking of equipment and other connected material in

all offices, special centres, specialized laboratories and institutions maintained by the University is conducted:

- (g) bring to the notice of the Vice-Chancellor any unauthorized expenditure and other financial irregularities and suggest action to be taken against the person responsible for it; and
- (h) call for from any officer, centre, laboratory, college or institution maintained by the University, any information or returns that he may consider necessary for the performance of his duties;

(6) The receipt of the Controller of Finance or person duly authorized in this behalf by the Executive Council for any money payable to the university shall be sufficient discharge for payment of such money.

Other officers of University. 4. The following persons in the service of the University are also declared to be the officers of the University, namely:—

- (a) Dean of University;
- (b) Dean Academic Affairs;
- (c) Proctor;
- (d) Chief Warden;
- (e) Dean of Students' Welfare;
- (f) Controller of Examinations;
- (g) Librarian;
- (h) Law Officer.

Dean of University, Dean Academic Affairs, Proctor, Chief Warden and Dean of Student's Welfare. 5. The Dean of University, the Dean Academic Affairs, the Proctor, the Chief Warden and the Dean of Students' Welfare, shall be appointed by the Executive Council, on the recommendations of the Vice-Chancellor from amongst the teacher of the University who shall not be below the rank of Professor, on such terms and conditions, as the Vice-Chancellor may recommend to the Executive Council.

Controller of Examinations. 6. (i) The Controller of Examinations, shall be whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendations of the Establishment Committee on such terms and conditions, as may be specified by the Executive Council.

(ii) It shall be the duty of the Controller of Examinations—

- (a) to conduct examinations in a disciplined and efficient manner;

- (b) to arrange for the setting of papers with strict regard to secrecy;
- (c) to arrange for the evaluation of answer sheets in accordance with the planned time schedule for results;
- (d) to constantly review the system of examinations in order to enhance the level of impartiality and objectivity with a view to make it a better instrument for assessing the attainments of students; and
- (e) to do any other matter connected with the system of examinations which may, from time to time, be assigned to him by the Vice-Chancellor.

7. The Librarian shall be whole time salaried officer of the University and shall be appointed by the Executive Council on the recommendations of the Establishment Committee, on such terms and conditions, as may be prescribed by the Executive Council. Librarian.

8. The Law Officer shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendations of the Vice-Chancellor on terms and conditions as may be prescribed by the Statutes. Law Officer.

9. The Court shall consist of the following members, namely:— Court and its constitution.

I. Ex-Officio members:—

- (i) the Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Additional Chief Secretary/ Principal Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Joint Secretary;
- (iv) the Additional Chief Secretary / Principal Secretary to Government, Haryana, Technical Education Department or a nominee not below the rank of Joint Secretary;
- (v) The Secretary to Government, Higher Education Department or a nominee not below the rank of Joint Secretary / Additional Director;
- (vi) The Legal Remembrancer, Haryana, or his nominee not below the rank of Deputy Legal Remembrancer;
- (vii) the Director General / Director Technical Education Department, Haryana or a nominee not below the rank of Joint Director;
- (viii) the Dean of Faculties;
- (ix) the Registrar;
- (x) Controller of Examination

II. Other members—

- (i) Professors of the University not exceeding five, on the basis of seniority by rotation;
- (ii) four teachers from amongst the Associate Professor and Assistant Professor of the University of whom at least two shall be Associate Professor on the basis of seniority by rotation;
- (iii) five eminent academicians and representatives from industry, commerce, engineering, Film Industry, Field of Arts, Design etc., to be nominated by the Chancellor on the recommendations of the Vice-Chancellor;
- (iv) Librarian;
- (v) Law Officer;

III. (i) The Registrar shall be the ex-officio Member- Secretary of the Court;

- (ii) save as otherwise expressly provided, the members of the Court other than ex-officio members, shall hold office for a term of two years;
- (iii) at all meetings of the Court, two-fifths of the members shall form a quorum.

Meetings of Court.

10. (i) The Court shall meet at least once a year.

- (ii) A special meeting of the Court may be convened at any time, by the Chancellor, the Vice-Chancellor or on a written request by one-third of its members.

Executive Council and its constitution.

11. The Executive Council shall consist of the following persons, namely:—

I. Ex-officio members:—

- (i) the Vice-Chancellor;
- (ii) the Additional Chief Secretary/ Principal Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Joint Secretary;
- (iii) the Additional Chief Secretary / Principal Secretary to Government, Haryana, Technical Education Department or a nominee not below the rank of Joint Secretary;
- (iv) the Director General / Director Technical Education Department, Haryana or a nominee not below the rank of Joint Director;

II Other members-

- (i) three Deans of the Faculties to be nominated by the Vice-Chancellor, by rotation in accordance with the procedure laid down by the University;
- (ii) two Professors (other than Deans of the Faculties) by rotation on the basis of seniority;
- (iii) six persons to be nominated by the Chancellor on the recommendations of the Vice-Chancellor from amongst distinguished professionals and eminent persons from the Industry / Film Industry / Fine Arts / Film and Television Institute / National Institute of Fashion Technology / National Institute of Design / Council of Architecture / Technical Universities / Indian Institutes of Technology / Indian Institute of Management / All India Council for Technical Education, University Grants Commission, Lalit Kala Akademi, Sangeet Natak Akademi, Doordarshan, National School of Drama and other institution of repute in these areas, etc.;
- (iv) Law Officer of the University;

- III. (i) the Registrar shall be the ex-officio Secretary of the Executive Council;
- (ii) two-fifth of members shall form the quorum; and
 - (iii) save as otherwise expressly provided, the members of the Executive Council, other than ex-officio members, shall hold office for a term of two years;

12. The Executive Council shall exercise the following powers, namely:—

- (a) to hold, control and administer the revenue, property and funds of the University;
- (b) to create teaching and academic posts, to determine the number and emoluments of such posts and to define the duties and conditions of service of Professors, Associate Professors, Assistant Professors and other academic staff and Deans of institutions;

Provided that the matters of creation of new posts involving additional financial liability shall hold good if the representative/s of the Government as given below:—

i.e. Finance Secretary (Administrative Secretary) or in his absence, is representative;

Powers of
Executive
Council.

AND

Technical Education Secretary (Administrative Secretary) or in his absence, his representative;

OR

Technical Education Director General or in his absence, his representative, are present at the time of taking such decision and have consented to such decision:

Provided further that in case the Government representative from the Finance and Technical Education Department are not present in two consecutive meetings even after the proper notice, then the Executive Council may approve the proposal regarding creation of posts:

Provided further that in respect of the numbers, qualifications and the emoluments of teachers and academic staff, the Executive Council shall take action after considering the recommendations of the Academic Council and the Finance Committee:

Provided further that in respect of qualification of teachers and academic staff, the Executive Council shall take action after considering the recommendation of Academic Council and also laid down by the University Grant Commission/ All India Council for Technical Education / Council of Architecture and other concerned statutory bodies like National Institute of Design, Film and Television Institute of India, Pune, National School of Drama, New Delhi and National Institute of Fashion Technology, New Delhi as the case may be;

- (c) to appoint Professors, Associate Professors, Assistant Professors, other academic staff and Deans of institutions, on the recommendations of selection committees constituted for the purpose and to fill up temporary vacancies therein;
- (d) to create administrative, ministerial and other posts and make appointments thereto, in the manner prescribed by the statutes;
- (e) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and for that purpose to appoint such agents as it may think fit;
- (f) to invest any money belonging to the University including any unapplied income in such stocks, funds, shares or

securities as it shall, from time to time think fit or in the purchases of immovable property in India with the like powers of varying such investments from time to time;

- (g) to transfer or accept transfer of any movable and immovable property on behalf of the University;
- (h) to provide buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;
- (i) to select a common seal for the University;
- (j) to delegate any of its powers to the Vice-Chancellor, the Registrar or such other employee or authority of the University or to a committee appointed by it, as it may deem fit;
- (k) to enter into, vary, carry out, or cancel contracts on behalf of the University;
- (l) to make, amend or repeal the Statutes;
- (m) to make decisions regarding maintenance of discipline among students;
- (n) to exercise such other powers and perform such other duties as may be conferred or assigned to the Executive Council by the Act, the statutes or the Ordinances;
- (o) to exercise all powers of the University not otherwise provided for by Act, the Statutes, the Ordinances.

13. The Academic Council shall consist of the following persons, namely:—

Academic Council and its constitution.

1. Ex-officio members:—

- (i) the Vice-Chancellor;
- (ii) the Director General/ Director, Technical Education or his authorized representative not below the rank of Joint Director;
- (iii) the Registrar;
- (iv) the Controller of Finance;
- (v) two Dean of University, by rotation on the basis of their seniority;
- (vi) the Controller of Examinations;
- (vii) the Librarian of the University library.

(II) Other members:—

- (i) one professor appointed by the University from each faculty, by rotation on the basis of seniority;

- (ii) one Associate Professor from each faculty, by rotation on the basis of seniority;
- (iii) one Assistant Professor from each faculty, by rotation on the basis of seniority;
- (iv) four eminent educationists to be nominated by the Vice-Chancellor from outside the University;

Provided that not more than one of them shall be from the same field;

- (v) four persons from public sector undertaking / related industries of the Central and State Governments, in the State, having proficiency in related industry matters and research, to be nominated by the recommendation of the Vice-Chancellor:

Provided that any other Chairman/officer of the University whose association is necessary regarding a particular item may be invited to attend the meeting. However, the special invitee shall not have any right to vote.

Powers of the
Academic
Council.

14. (1) The Academic Council shall exercise the following powers, namely:—

- (a) to exercise general supervision over the academic policies of the University and to give directions regarding methods of instruction, co-operative teaching among institutions, evaluation of research or improvements in academic standards;
- (b) to consider matters of general academic interest either on its own initiative or on a reference by the Chancellor, the Vice-Chancellor, the Executive Council or a faculty and to take appropriate action thereon;
- (c) to recommend to the Executive Council, the creation and abolition of teaching posts;
- (d) to prescribe syllabi and courses of study for various examinations on the recommendations of the faculties;
- (e) to frame such regulations consistent with the Statutes and Ordinances regarding the academic functions of the University, discipline, residence, admissions, awards of fellowships, studentships, scholarships, medals and prizes, fee concessions, corporate life and attendance; and
- (f) to exercise such other powers and perform such other duties as may be conferred or assigned to the Academic Council by the Act, the Statutes or the Ordinances.

(2) All decisions of the Academic Council concerning syllabi, courses of studies and conducting of examinations so far as they are not provided for by the Statutes and Ordinances shall be final.

15. (1) The Finance Committee shall consist of the following persons, namely:—

Composition of Finance Committee.

(I) Ex-officio members—

- (a) the Vice-Chancellor (Chairperson);
- (b) the Additional Chief Secretary/ Principal Secretary to Government of Haryana, Technical Education Department or a nominee not below the rank of Joint Secretary;
- (c) the Additional Chief Secretary/ Principal Secretary to Government, Haryana, Finance Department or a nominee not below the rank of Joint Secretary/ Additional Director;
- (d) the Director General/ Director, Technical Education Department, Haryana or a nominee not below the rank of Joint Director/Accounts Officer.

(II) Other members—

- (i) two outside members having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor;
- (ii) two Deans of Faculties to be nominated the Vice-Chancellor.

(2) The Registrar shall be the Member-Secretary of the Committee.

(3) Nominated members of the Finance Committee shall hold office for a term of two years.

(4) Three members, out of whom at least one member shall be a Government nominee, shall form the quorum.

16. (1) The Finance Committee shall examine the accounts and scrutinize the proposals for expenditure and shall submit the annual budget to the Executive Council for approval. No expenditure in the budget shall be incurred by the University without the prior approval of the Finance Committee which shall fix limits for the total recurring and non-recurring expenditure for the year based on the resources and the income of the University. No expenditure shall be incurred by the University in excess of the limits so fixed.

Functions and powers of Finance Committee.

(2) It shall examine and recommend the Executive Council the creation of teaching and other posts.

(3) The annual accounts and the official estimates of the University shall be laid before the Finance Committee for its consideration and comments thereon and thereafter submitted to the Executive Council for approval.

Faculties of
University.

17. There shall be the following Faculties—

- (i) Faculty of Fine Arts;
- (ii) Faculty of Film and Television;
- (iii) Faculty of Design;
- (iv) Faculty of Urban Planning and Architecture;
- (v) Such other Faculties as the Executive Council, on the recommendation of the Academic Council, may constitute.

Constitution
of Faculties.

18. (1) Each Faculty shall consist of—

- (i) Dean of the Faculty (Chairperson);
- (ii) Chairperson of the Departments included in that Faculty;
- (iii) One professor from each Department on the basis of seniority by rotation;
- (iv) One Associate Professor and Assistant Professor or equivalent from each Department included in the Faculty by rotation according to seniority;

Provided that wherever considered necessary, the Vice-Chancellor may on the recommendation of the Dean increase the number of members.

(2) Members nominated shall hold office for two years:

Provided that the Executive Council, at the request of the Academic Council, may increase the number of members of a Faculty.

(3) The Registrar shall be the Secretary of every Faculty.

(4) Two-fifths of the members in each Faculty shall form the quorum.

Dean of
Faculty.

19. (1) There shall be a Dean of each Faculty who shall be appointed by the Vice-Chancellor. The Dean shall be appointed in rotation from amongst the professors in the various Departments comprising the Faculty.

(2) Suitable remuneration shall be attached to the office of the Dean who shall hold office for a term of three years.

(3) The Dean shall convene meetings of the Faculty and shall preside over them.

(4) The Dean shall be responsible for the co-ordination of teaching therein and the execution of the decisions of the Faculty.

(5) The Dean shall have the right to be present and to take part in discussion at any meeting of any committee of the Faculty.

20. Subject to the control of the Academic Council, the powers of the Faculty shall be—

Power of
Faculties.

- (a) to co-ordinate teaching and research work of the University in the Departments assigned to the Faculty;
- (b) to recommend to the Academic Council, the courses of studies and syllabi for the different examinations after necessary reports from the Board of Studies;
- (c) to receive report from the Departments for the creation and abolition of posts and to forward them to the Academic Council with such recommendations as it may consider reasonable;
- (d) to discuss and suggest to the Academic Council schemes for the advancement of standards of teaching and examinations; and
- (e) to deal with any other matter that may be referred to it by the Academic Council, the Vice- Chancellor or the Dean of the Faculty.

21. (1) Each teaching department shall have a Chairperson who shall be appointed by the Vice- Chancellor for a period of three years by rotation:

Chairpersons of
Departments.

Provided that—

- (a) if a Department has two or more professors, the Chairpersonship shall rotate by seniority only among the professors;
- (b) if a Department has only one professor, the Chairpersonship shall rotate between the Professor and the senior-most Associate Professor; provided he has an experience of five years as a Associate Professor;
- (c) if a Department has no professor, the Chairpersonship shall rotate between the two senior-most Associate Professor with an experience of five years.

(2) In the case of a Department where no teacher is eligible for appointment as Chairperson or for such Departments where instruction is imparted only upto the under-graduate level in the institutions, the Dean of the concerned Faculty shall be the Chairperson.

(3) In case a senior person is on long leave, the next eligible person shall be appointed as Chairperson of the Department and he shall continue as such till the completion of his term, even if the senior person returns from leave during that period. However, the senior person shall be eligible for appointment as Chairperson after the expiry of the term of the present incumbent.

(4) In case the Chairperson of a Department, by reason of illness, absence or any other cause, is unable to perform the duties of his office, the duties of the office shall be performed by the next eligible person, unless, the Vice-Chancellor orders otherwise.

(5) In case a person refuses to accept the offer of appointment as Chairperson or resigns of his own, he shall not be eligible for appointment as Chairperson of the Department till his turn comes again after the completion of the rotation circle among the eligible teachers.

(6) If the Vice-Chancellor deems it necessary, he may appoint next eligible person as Chairperson irrespective of the fact that the term of the present Chairperson has not yet expired, in which case he shall report the matter to the Executive Council at its next meeting.

Appointments.

22. (1) All appointments to teaching posts shall be made by the Executive Council on the recommendations of the Selection Committees.

(2) Appointments to non-teaching posts shall be made by the Executive Council on the recommendations of the Establishment Committee.

Departments of

(3) Notwithstanding anything contained in clauses (1) and (2) above, the Vice-Chancellor may, where he considers necessary, make an adhoc or temporary appointment for a period not exceeding six months, if it is not possible or desirable to make regular appointment.

Selection Committees.

23. (1) A Selection Committee for the appointment of any Professor, Associate Professor, Assistant Professor shall consist of:—

- (i) the Vice-Chancellor;
- (ii) Director General/ Director, Technical Education Department, Haryana;
- (iii) Dean of institution;
- (iv) Dean of the Faculty;
- (v) Chairperson of the Department concerned, if he is a professor;
- (vi) senior-most Professor in the Department except where otherwise decided by the Vice-Chancellor;
- (vii) three persons in the case of Professor and two persons in the case of Associate Professor and Assistant Professor, not connected with the University, nominated by the Vice-Chancellor from a panel of names, drawn up by the Academic Council, on the basis of their special knowledge of, or interest in the subject with which the Professor, Associate Professor and Assistant Professor shall be concerned;

Provided, that the Vice-Chancellor may add more names to the panel in special circumstances and report these to the Academic Council at its next meeting.

(2) The panel of names drawn up by the Academic Council and the additions, if any, made thereto by the Vice-Chancellor, as provided in the Statutes, shall be subject to the approval of the Chancellor;

Provided that in case one of the experts fails to turn up at the Selection Committee after, accepting the invitation to attend the same, the proceedings of the meeting shall not be invalidated;

Provided further that the proceedings of the meeting of a Selection Committee shall not be invalidated in case any of the Ex-officio members of the Selection Committee fails to attend the meeting.

(3) The Vice-Chancellor shall preside over at the meeting of a Selection Committee and the Registrar shall act as its Secretary. The meeting of a Selection Committee shall be convened by, or under the directions of the Vice-Chancellor.

(4) The Selection Committee shall consider and submit to the Executive Council recommendations as to the appointment referred to it. If the Executive Council is unable to accept the recommendations made by the Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

24. (1) Subject to the control of the Executive Council, the Establishment Committee shall consist of — Establishment Committee.

(i) the Vice-Chancellor;

(ii) Director General/ Director, Technical Education Department, Haryana;

(iii) one Dean of institutions to be nominated by the Vice-Chancellor;

(iv) two member of the Executive Council nominated by the Vice-Chancellor;

(v) the Controller of Finance;

(vi) the Registrar;

(vii) Expert(s) nominated by the Vice-Chancellor, whenever deemed necessary;

Provided that where there are more than one expert and one of the experts fails to turn up at the time of the meeting after accepting the invitation to attend it, the proceedings of the meeting shall be valid.

(2) The Vice-Chancellor shall preside over at the meeting of the Establishment Committee and the Registrar shall be the Member-Secretary of the Committee.

(3) The nominated members of the Executive Council shall hold office for two years; provided that any such member, who ceases to be the member of the Executive Council, shall cease to be the member of the Establishment Committee.

(4) The Committee shall have the power to recommend to the Executive Council for appointments of non-teaching posts carrying an initial pay of Rs. 6500/- per mensem or more.

Explanation.— "appointment" shall include direct appointment as well as by promotion to all non-teaching posts including posts in the University Library and Sports Department, carrying initial pay of Rs. 8000/- per mensem or more.

Constitution and
function of
Planning Board.

25. (1) The Planning Board shall consist of —

- (a) the Vice-Chancellor;
- (b) the Additional Chief Secretary/ Principal Secretary to Government, Haryana Finance Department or nominee not below the rank of Joint Secretary/Special Secretary;
- (c) the Additional Chief Secretary/ Principal Secretary to Government of Haryana, Technical Education Department not below the rank of Joint Secretary;
- (d) Director General/ Director, Technical Education Department, Haryana or a nominee not below the rank of Joint Director;
- (e) the Controller of Finance;
- (f) not more than seven persons of high standing in education and industry who shall be appointed by the Chancellor on the recommendation of the Vice-Chancellor for a term of two year which may include the following—
 - (i) Nominee of University Grants Commission;
 - (ii) Nominee of All India Council for Technical Education;
 - (iii) Director of one of the National Institute of Design;
 - (iv) Director of one of the Film & Television Institute;
 - (v) Director of one of the National Institute of Technical Teachers' Training and Research, Government of India;
 - (vi) Director of one of the National Institute of Fashion Technology;

(vii) Five person of high standing in Education and industry;

(g) the Registrar shall be the Member-Secretary of the Board.

(2) The recommendations of the Board shall be implemented after they are approved by appropriate authorities of the University.

(3) It shall advise the planning and development of the University particularly in respect of the standard of education and research in the University.

26. Convocation of the University for conferring of degrees and for other purpose shall be held in such manner as may be laid down by the Executing Council, from time to time, by means of an Ordinance: Convocation.

Provided that every proposal to confer an honorary degree shall be subject to the confirmation by the Chancellor.

27. There shall be University Teaching Departments duly created by the Academic Council on the recommendation of the Vice-Chancellor in the various Faculties of the University. Departments.

28. The Departments of Studies shall be assigned to various Faculties by the Academic Council on the recommendation of the Vice-Chancellor. Assignments of Departments of Studies to faculties.

29. (1) Every Department included in Faculty shall have two Boards of Studies, one for under- graduate studies and the other for post-graduate studies and research. Boards of studies.

(2) The Board of under-graduate studies shall consist of—

(i) Dean of the institution;

(ii) the Chairperson of Departments;

(iii) one Professor appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor by rotation, according to seniority;

(iv) one Associate Professor and one Assistant Professor appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor, by rotation, according to seniority;

Provided that no such teacher shall be nominated for two consecutive terms:

Provided further that a teacher who has been nominated as a member of the Faculty shall not be nominated under this sub-clause;

(v) two outside experts to be nominated by the Vice-Chancellor on the recommendation of the Chairman of the Department:

Provided that the Executive Council at the request of the Academic Council, may increase the number of members of a Board of under-graduate studies, under sub-clause (v) above.

(3) The Board of post-graduate studies and research shall consist of:—

- (i) Dean of the institution;
- (ii) the Chairperson of Departments;
- (iii) all professor appointed or recognized by the University in the Department;
- (iv) two Associate Professor and two Assistant Professor appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor, by rotation, according to seniority;
- (v) two teachers including the Heads of the post-graduate Departments in the institutions in the subject concerned with at least ten years teaching experience to be nominated by the Vice-Chancellor, by rotation, according to seniority to be determined by the length of post-graduate teaching experience:
Provided that not more than one such member shall be from the same institution;
- (vi) two outside experts to be nominated by the Vice-Chancellor on the recommendation of the Chairman of the Department:

Provided that the Executive Council at the request of the Academic Council may increase the number of members of a Board of post-graduate studies, under sub-clause (v) above.

(4) (i) The Board of under-graduate studies shall recommend to the Academic Council, through the Faculty concerned, courses and syllabi of studies and text books for the various subjects for under-graduate courses and the Board of post-graduate studies shall make such recommendations in respect of the courses for post-graduate classes and research degree.

(ii) The Board of studies shall also make recommendations to the Academic Council, regarding the appointments of paper-setters and examiners for the under-graduate or the post-graduate courses, as the case may be.

(iii) The Board of studies shall deal with any other matter that may be referred to them by the Faculty. The Chairperson of the Department shall be the Chairperson of the Board. Members, other than ex-officio members, shall hold office for a period of two years:

- Provided that a person whose book or any other publication is to be the subject of consideration before the Board, shall not be attached to the Board.
30. A degree, diploma, certificate and other academic distinctions may be withdrawn by the University --
- (a) if the candidature of the person concerned has been cancelled or result quashed in accordance with the manner laid down by the Ordinance; or
 - (b) if the candidate has misbehaved at a convocation of the University; provided that the question whether a person has misbehaved in terms of this Statute shall be finally decided by the Vice-Chancellor; or
 - (c) when sufficient evidence is laid before the Academic Council showing that any person conferred by the University has been convicted of what in their opinion is a serious offence, the Academic Council may recommend to the Executive Council that such a degree or diploma be cancelled.
31. Approval, recognition to a teacher may be withdrawn by the University--
- (a) if the teacher fails to perform duties in accordance with the manner laid down by the Ordinances; or
 - (b) if sufficient evidence is laid before the Executive Council that the teacher has committed an act which in their opinion is a serious offence, the Executive Council may withdraw approval, recognition of the teacher.
32. The University shall provide for the benefit of its officers, teachers and other employees gratuity, ex-gratia grant etc. on the pattern of the Government.
33. The number and value of fellowships, scholarships, medals and prizes to be awarded shall be determined by the Executive Council either on its own initiative or on the recommendations of the Academic Council or the Finance Committee.
34. (1) Notwithstanding anything contained in these Statutes, a person, who is a member of any authority or body of the University in his capacity as member of that particular authority or body or as a holder of particular appointment, shall hold office so long only, as he continues to be member of that particular authority or body or the holder of that particular appointment, as the case may be:
- Provided that a teacher-member of any authority or body of the University who resigns his service or proceeds on leave for six months or more shall cease to be a member of the respective body and a substitute member shall be appointed. If the period of his leave is less than six months, his membership

Withdrawal of degree, diploma etc.

Withdrawal of approval, recognition of teachers.

Gratuity, ex-gratia grant etc.

Fellowships, scholarships, medals and prizes.

Limitation of term of membership.

shall be held in abeyance till his return or the expiry of the period of six months, whichever is later. No substitute member shall be appointed or elected, where the membership is held in abeyance.

(2) If a teacher is on leave for a period of six months or more, he shall not be eligible for nomination or re-election for that particular vacancy. He shall however, be eligible for nomination or election in a vacancy which may arise after his return from leave.

Termination of membership etc.

35. Notwithstanding anything contained in these Statutes or the Ordinances, no person, who has been convicted of any offence involving moral turpitude or has been dismissed for misconduct from a Government or Semi-Government institution or from a University or an educational institution of any kind, shall be eligible to become or to continue as a member of any authority of the University or of any committee appointed by the University. A person under suspension shall not be allowed to sit in any meeting of above authorities or committees during the period of his suspension.

Disqualification for membership.

36. If a person is debarred by the Academic Council from any work of the University on account of any kind of malpractice on his part in connection with a University examination, such a person shall be disqualified to become, or to continue as a member of any body or authority of the University so long as the bar lasts.

Delegation of administrative and financial powers.

37. (1) The officers, teachers and other employees of the University may exercise, subject to the control of the Vice-Chancellor and the superior officers concerned such administrative and financial powers, as the Executive Council may delegate through Ordinances, Rules, Regulations or by resolutions adopted by it.

(2) The Vice-Chancellor or the Registrar, with the approval of the Vice-Chancellor, may delegate to an officer, teacher or any other employee of the University such power as he considers necessary which have been vested in them by the Statutes, Ordinances and Regulations.

Special mode of appointment.

38. (1) Notwithstanding anything contained in the Statutes, the Executive Council may invite a person of high academic distinction and professional attainments to accept a post of professor in the University, on such terms and conditions, as it may deem fit and on the person agreeing to do so, appoint him to the post.

(2) The Executive Council may appoint a teacher or any other academic staff working in any other University or Organization in accordance with the manner laid down in the Ordinances.

AARADHNA SAWHNEY,

Special Secretary to Government of Haryana,
Law and Legislative Department.

52529—L.R.—H.G.P. Chd.

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22nd February, 2019

No. Leg.10/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 31st January, 2019 and is hereby published for general information:-

HARYANA ACT NO. 10 OF 2019**STATE UNIVERSITY OF PERFORMING AND VISUAL ARTS, ROHTAK
(AMENDMENT) ACT, 2018****AN****ACT**

further to amend State University of Performing and Visual Arts, Rohtak Act, 2014..

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

- | | |
|--|---|
| 1. This Act may be called State University of Performing and Visual Arts, Rohtak (Amendment) Act, 2018. | Short title. |
| 2. In the long title of State University of Performing and Visual Arts, Rohtak Act, 2014 (hereinafter called the principal Act), for the words and sign “STATE UNIVERSITY OF PERFORMING AND VISUAL ARTS, ROHTAK”, the words and sign “PANDIT LAKHMI CHAND STATE UNIVERSITY OF PERFORMING AND VISUAL ARTS, ROHTAK” shall be substituted. | Amendment of long title of Haryana Act 24 of 2014. |
| 3. In the short title of the principal Act, for the words and sign “State University of Performing and Visual Arts, Rohtak”, the words and sign “Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak” shall be substituted. | Amendment of short title of Haryana Act 24 of 2014. |
| 4. In clause (m) of section 2 of the principal Act, for the words and sign “State University of Performing and Visual Arts, Rohtak”, the words and sign “Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak” shall be substituted. | Amendment of section 2 of Haryana Act 24 of 2014. |
| 5. In sub-section (1) of section 3 of the principal Act, for the words and sign “State University of Performing and Visual Arts, Rohtak”, the words and sign “Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak” shall be substituted. | Amendment of section 3 of Haryana Act 24 of 2014. |

MEENAKSHI I. MEHTA,
Secretary to Government Haryana,
Law and Legislative Department.

भाग-I**हरियाणा सरकार**

विधि तथा विधायी विभाग

अधिसूचना

दिनांक 2 दिसम्बर, 2021

संख्या लैज. 26/2021.— पंडित लखमी चन्द स्टेट यूनिवर्सिटी ऑफ प्रफोर्मिंग ऐन्ड विजयुअल आर्ट्स, रोहतक (अमेन्डमेन्ट) ऐक्ट, 2021 का निम्नलिखित हिन्दी अनुवाद हरियाणा के राज्यपाल की दिनांक 22 नवम्बर, 2021 की स्वीकृति के अधीन एतद्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17), की धारा 4-क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :-

2021 का हरियाणा अधिनियम संख्या 26

**पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय,
रोहतक (संशोधन) अधिनियम, 2021**

**पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय,
रोहतक अधिनियम, 2014 को आगे संशोधित
करने के लिए
अधिनियम**

भारत गणराज्य के बहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. यह अधिनियम पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय, रोहतक (संशोधन) अधिनियम, 2021, कहा जा सकता है। संक्षिप्त नाम।
2. पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय, रोहतक अधिनियम, 2014 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है) के वृहत् नाम के स्थान पर, निम्नलिखित वृहत् नाम प्रतिस्थापित किया जाएगा, अर्थात् :-
"फिल्म तथा टेलीविजन, फोटोग्राफी, अभिनय, नृत्य, मीडिया, ललित कला, चित्रकारी, तथा सम्बद्ध क्षेत्रों को सुकर बनाने और बढ़ावा देने के लिए शिक्षण-सह-प्रशिक्षण विश्वविद्यालय की स्थापना करने तथा निगमित करने हेतु।"
2014 के हरियाणा अधिनियम 24 के वृहत् नाम का प्रतिस्थापन।
3. मूल अधिनियम की धारा 11 की उप-धारा (1) तथा (2) के स्थान पर, निम्नलिखित उप-धाराएं प्रतिस्थापित की जाएंगी, अर्थात् :-
"1) सरकार, अपर मुख्य सचिव/ प्रधान सचिव/ सचिव, हरियाणा सरकार, तकनीकी शिक्षा विभाग, अध्यक्ष के रूप में, कुलाधिपति के एक नामनिर्देशिती तथा कार्य परिषद् तथा प्रदर्शन और दृश्य कला के क्षेत्र में विख्यात संस्थाओं/ उद्योग के प्रत्येक से एक नामनिर्देशिती से मिलकर बनने वाली चयन समिति का गठन करेगी, जो वर्णानुक्रम में, कम से कम तीन नामों का पैनल तैयार करेगी, जिनमें से कुलाधिपति, सरकार के परामर्श से, कुलपति नियुक्त करेगा। कुलपति की सेवा के निबन्धन तथा शर्तें, सरकार के परामर्श से कुलाधिपति द्वारा निर्धारित की जाएंगी। विशिष्ट क्षेत्रों के मद्देनजर, कुलपति, फिल्म तथा टेलीविजन/ललित कला के क्षेत्र से सम्बन्धित विख्यात हस्ती होगा। वह फिल्म तथा टेलीविजन/ललित कला के क्षेत्र में नैतिक मूल्यों की महत्त्वता रखने वाला और अपने पेशे की काबलियत, प्रशासनिक सक्षमता तथा अपने नैतिक कद से विश्वविद्यालय को नेतृत्व प्रदान करने का सामर्थ्य रखने वाला, जिनके लिए विश्वविद्यालय बनाया गया है, सम्मानित विख्यात हस्ती होगा।
2) कुलपति तीन वर्ष की अवधि के लिये पद धारण करेगा, जिसे एक से अनधिक अवधि के लिये बढ़ाया जा सकता है :
परन्तु उसकी आयु सत्तर वर्ष की होने पर वह पद पर बना नहीं रहेगा, इस तथ्यों पर विचार किए बिना उसके कार्यकाल का अभी समापन नहीं हुआ है।"

2014 के हरियाणा अधिनियम 24 की धारा 11 का संशोधन।

बिमलेश तंवर,
सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।

PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 18th May, 2023

No. Leg. 21/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 18th April, 2023 and is hereby published for general information:-

HARYANA ACT NO. 19 OF 2023**PANDIT LAKHMI CHAND STATE UNIVERSITY OF PERFORMING AND VISUAL
ARTS, ROHTAK (AMENDMENT) ACT, 2023****AN****ACT**

further to amend Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak Act, 2014.

Be it enacted by the Legislature of the State of Haryana in its Seventy-fourth Year of the Republic of India as follows:-

- | | |
|--|---|
| 1. This Act may be called Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Act, 2023. | Short title. |
| 2. In the long title of Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak Act, 2014 (hereinafter called the principal Act), for the word "PANDIT", the word "DADA" shall be substituted. | Amendment of long title of Haryana Act 24 of 2014. |
| 3. In the short title of the principal Act, for the word "Pandit", the word "Dada" shall be substituted. | Amendment of short title of Haryana Act 24 of 2014. |
| 4. In clause (m) of section 2 of the principal Act, for the word "Pandit", the word "Dada" shall be substituted. | Amendment of section 2 of Haryana Act 24 of 2014. |
| 5. In sub-section (1) of section 3 of the principal Act, for the word "Pandit", the word "Dada" shall be substituted. | Amendment of section 3 of Haryana Act 24 of 2014. |

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.